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LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Tuesday, the 22nd November, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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MOTION FOR ADJOURNMENT

SITUATION IN BOMBAY

Mr. Speaker: I have received a notice of an adjournment motion from Shri A. K. Gopalan and Shrimati Renu Chakravartty which relates to the situation in Bombay and some other related points. I find some difficulty in the admissibility of this motion; but a reference is made to the calling up of the military. That is why I am inclined to have some statement of facts from the hon. Minister.

I might also invite attention to one fact that this notice was handed over to me after the commencement of today's meeting of the House. It should have been, if at all, given before the commencement of the sitting. But, I will not rule it out on that ground but will keep it over for tomorrow so that the hon. Minister may give us such facts as he can, with reference to this.

PAPERS LAID ON THE TABLE

SUMMARY OF BUDGET ESTIMATES OF INDIAN AIRLINES CORPORATION

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table a copy of the summary of the budget estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1955-56,

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under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954. [See Appendix I, annexure No. 27].

MOTOR VEHICLES (AMENDMENT) BILL

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to introduce the Bill further to amend the Motor Vehicles Act, 1939.

PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL

Clause 19.—Insertion of new section (22 etc.)

Mr. Speaker: The House will now proceed with the further clause-by-clause consideration of the Bill further to amend the Press and Registration of Books Act, 1867.

Shri Kamath (Hoshangabad): Sir, yesterday I mentioned my amendment to clause 19 of the Bill which seeks to bring the State of Jammu and Kashmir within the purview of this measure, and I invited your attention to article 370 of the Constitution, clause (1) (b).

Mr. Speaker: I may invite his attention to one difficulty which I feel with reference to his amendment being in order. It is good that he invited my attention to this particular article. I stated to him yesterday that he might consider the question of a prior consultation or agreement with the Jammu and Kashmir Government before the President is vested with the jurisdiction. In this case, there has been no prior consultation nor consent of that Government. How can this amendment come before the House? How can this House say that this piece of legislation will also apply to the State of Jammu and Kashmir when the Constitution itself provides that it may be done only with the